



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

No. LD(Estt)2017/Notices
Dated: 26th of May, 2017.

C I R C U L A R

It has been observed that response/status report/compliance etc. in various court cases are not being filed by the concerned departments within the prescribed time period; as a result whereof notices are being issued to Office of the Chief Secretary by Hon'ble High Court and other Commissions and Forums whereby worthy Chief Secretary is being directed to file compliance report in various cases/complaints etc.

In order to overcome this practice, all the Administrative Secretaries/HoDs are hereby requested to vigorously follow and defend the court cases/ complaints pending in various forums/commissions and file appropriate responses/reply/compliance reports/status reports as may be required well before the timeline fixed by these forums.

It is further requested to impress upon the concerned officers dealing with Court cases to remain in constant touch with the concerned Government Advocate/Counsel so that cases do not go unrepresented and no adverse orders are passed against the State respondents.

(Abdul Majid Bhat)
Secretary to Government

Copy to the:

1. Learned Advocate General, J&K, Srinagar.
2. All Financial Commissioners.
3. All Principal Secretaries/Commissioners/Secretaries to Government
_____ Department.
4. All Head of Departments.
5. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
6. Private Secretary to Chief Secretary, J&K.
7. Incharge, Website Section, Department of Law, Justice and Parliamentary Affairs for updating on the official portal/website.
8. Office copy.